

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal Nos. 193 of 2016 And IA Nos. 412, 413 & 414 of 2016**

**Dated: 15<sup>th</sup> July, 2016**

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:-**

**Raichur Sholapur Transmission Co. Ltd. .... Appellant(s)**

**Versus**

**Power Grid Corporation of India Ltd. & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.  
Mr. Rakesh Sinha  
Mr. Samrat Sen Gupta

Counsel for the Respondent(s) : Mr. S.Vallinayagam for R-15

**ORDER**

We have heard Mr. Sanjay Sen, Learned Counsel for the Appellant.

**Admit.** Issue notice to the Respondents, returnable within 3 weeks' from today, requiring them to file counter affidavit/reply to the Appeal Memo within six weeks' from today and rejoinder, if any, within two weeks' thereafter. Post this matter for hearing after two months, i.e. on **19<sup>th</sup> Sept., 2016.**

Dasti service is permitted.

**IA No. 412 of 2016**, seeking stay of the Impugned Order, has been moved by the Appellant. At this stage, Mr. S.Vallianayagam, Learned Counsel for the Respondent No.15, Tamil Nadu Generation & Distribution Corporation Ltd., seeks one week time to file objections to the IA and he is allowed one week time to file objections to the said IA. All the respondents, be issued notice, on the said IA, to file their response within a week, if possible.

Post this **IA No. 412 of 2016**, seeking stay of the Impugned Order for hearing on **25<sup>th</sup> July, 2016.**

**(T. Munikrishnaiah )  
Technical Member  
kt/jp**

**( Justice Surendra Kumar )  
Judicial Member**